

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 122 of 2010

Dated : 18th August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Union of India ... Appellant(s)

Versus

Tamil Nadu Electricity Board & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. V.S.R. Krishna, Sr. Adv. with
Mr. Abhishek Yadav

Counsel for the Respondent(s): Mr. S. Vallinayagam

ORDER

Both the learned counsel for the parties have argued the matter at length. Written Submissions have already been filed by the Appellant. The learned counsel for the Respondent-Board seeks some time to file the reply Written Submissions. He is directed to file the same on or before 07.09.2011 after serving copy on the other side.

Post the matter for reporting compliance on **13.09.2011**. In the meantime, additional Written Submissions by the Appellant, if any, be filed after serving copy on the other side.

(V.J. Talwar)
Technical Member
Ts/ks

(Justice M. Karpaga Vinayagam)
Chairperson